

**Central Administrative Tribunal
Madras Bench**

OA 310/00955/2014

Dated Monday the 20th day of January Two Thousand Twenty

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

1. National Defence Group "B" Gazetted Officers Association
Rep. by its Branch Secretary

M.Mani

Heavy Alloy Penetrator Project (HAPP)
Thirichirapalli – 620 025.

2. G. V. Narasimha Reddy

F-3, Type IV

HAPP Township

Trichirapalli – 620 025.

.... Applicants

By Advocate **M/s Raj & Raj Associates**

Vs

1. Union of India represented by
The Secretary
Ministry of Defence
Dep't of Defence Prodn. & Supplies
South Block, New Delhi.

2. The Secretary
Ministry of Finance, Dept. Of Expenditure
New Delhi.

3. The Chairman
Ordnance Factory Board
10-A, Shahid Khudiram Bose Road

Kolkata – 700 001.

4. The General Manager

HAPP, Tiruchy

Tiruchirappalli

Tamil Nadu – 620 016.

5. The Union Public Service Commission

Represented by its Chairman

Dholpur House

Shahjahan Road

New Delhi – 110 069.

....Respondents

By Advocate **Mr. Su. Srinivasan (R1-R4)**

Mr. P. Deivendra (R5)

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

No representation for the applicants. It is seen that the applicants were not present even on previous occasion i.e. on 10.12.2019. Accordingly the matter was posted under the caption 'For Dismissal' on 20.12.2019 and again adjourned to this day. Even today neither the applicants nor the counsel for the applicants is present. It seems that the applicants are not interested in prosecuting the case. Accordingly the OA is dismissed for default.

(T. Jacob)
Member(A)

20.01.2020

AS

(P. Madhavan)
Member (J)